

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25898/2023
[Arising out of impugned final judgment and order dated 05-09-2023
in WB No. 2943/2023 passed by the High Court of Judicature at
Allahabad]

INDRA RAJ MAHILA MAHAVIDYALAY ODWARA BASTI & ORS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

IA No. 28025/2025 - EXEMPTION FROM FILING O.T.

IA No. 13011/2025 - INTERVENTION APPLICATION

Date : 16-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Naveen Kumar Tripathi, Adv.
Mr. Sumit Sharma, Adv.
Mr. Purnendu Parth Rai, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Sanjay Jain, Adv.
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

Mr. Shakir, Adv.
Mr. A F Faizi, Adv.
Mr. Syed Bashar Afzal, Adv.
Mr. Kausar Raza Faridi, AOR
Mr. Om Tatsat Chaurasia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent Nos.1 to 3 and 5 seeks
time to file counter affidavit.

Let the counter affidavit be filed within four weeks.

Rejoinder affidavit to the counter affidavit, if any, be
filed within two weeks thereafter.

List the matter in the month of July, 2025.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR